

(घ) अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के उन कर्मचारियों की संख्या कितनी है जो इन पदों के योग्य हैं परन्तु उनसे छोटे पदों पर कार्य कर रहे हैं।

(ङ) क्या उनको माग (क) में बरिष्ठ पदों पर उनके लिए निर्धारित संरक्षण के अनुसार सरकार का नियुक्त करने का विचार है; और

(च) यदि नहीं तो उसके क्या कारण है?

शिक्षा मंत्रालय में राज्य मंत्री (श्री शेर सिंह) : (क) और (ख). विवरण समा पटल पर रखा गया है। [पुस्तकालय में रखा गया। देखिये संख्या LT-2828/68]

(ग) प्रश्न नहीं उठता।

(घ) कोई नहीं।

(ङ) और (च). प्रश्न नहीं उठता।

Service Conditions of Employees of Chandigarh Administration

5372. SHRIMATI NIRLEP KAUR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Chandigarh Administration have not framed any Rules regarding the conditions of service of its employees, viz, seniority probation and confirmation ; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SHRI VIDYA CHARAN SHUKLA) (a) Yes ; Sir.

(b) The bulk of the staff in the Administration has been taken on deputation from Punjab, Haryana and Himachal Pradesh. Hence, the necessity of framing rules regarding their seniority etc. does not arise. Departments like Printing and Stationery and Engineering which have their own cadres follow the rules of old Punjab.

Auction in Chandigarh

5373. SHRIMATI NIRLEP KAUR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the time of the auction conducted by the Estate Office, Chandigarh for the 15th April, 1968 being inconsistent with that published through the press had been corrected through a Notice of the 5th March, 1968 with an obvious margin of more than 30 days ; and

(b) if so, whether the notice of the 20th March, 1968 was a concocted document and falsely made a ground for setting aside the sale proceedings of the 15th April, 1968 with the motive to do under favour to the highest bidder at the cost of the interests of both the Government and the affected person ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No. Sir. The inconsistency in time existed in the proclamation pasted outside Collector's Office on 29-2-68 and the one sent to the press on 5-3-68. In the former the time of auction mentioned was 10 A.M. while in the latter it was 3 P.M. To remove the inconsistency a fresh notice was issued on 20-3-1968 which did not leave the margin of 30 days contemplated in Section 82 of the Punjab Land Revenue Act, 1887.

(b) It is incorrect that the notice dated 20-3-1968 was a concocted document issued to create the ground for setting aside the sale and thereby benefitting the highest bidder.

मौंट तहसील जिला मधुरा

5374. श्री निहाल सिंह : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार तहसील को मौंट से हटकर सोनाई गांव में ले जाने का है क्योंकि जिला मधुरा की मौंट तहसील के लिए परिवहन के साधन बहुत सीमित हैं ; और